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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/_____ /A

From :- Shri Gautam Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge,
Cachar, Silchar

Dated Guwahati, the September, 2021

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. JCD.I/19/21/3503, dated 22.09.2021.

Madam,

With reference to the above, I am directed to inform you that you that Shri Syed Tabshir Alam, Sub-Divisional Judicial Magistrate (S), Cachar, Silchar has been allowed to avail LTC for the block period of 2018-2021 to visit Kashmir via New Delhi, along with his wife Smti Fariha Faridi, Judicial Magistrate First Class, Cachar, Silchar w.e.f. 12.10.2021 to 20.10.2021 by the shortest possible route, as per existing Rules.

Shri Alam may be informed accordingly.

Yours faithfully,

Adf

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/ 4630-4633 /A, dated- 28/9/21

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Syed Tabshir Alam, Sub-Divisional Judicial Magistrate (S), Cachar, Silcha for information with reference to his letter dated 22.09.2021.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)

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